

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member

09/06/1988

In this application under section 19 of the Administrative Tribunals Act, 1985, the petitioner has challenged the order of transfer dt. 26.3.1988. According to him, he was brought ~~in~~ at Gandhidham at his own request and the orders were passed on 19.10.1987 and without his completing the required tenure at this station, he is being transferred again to Kandla which is against the policy of transfer. Mr. B.B. Oza, the learned counsel for the petitioner files an application No. M.A./481/88 seeking amendment whereby he is adding the ground of malafide in passing the impugned order. The said application is allowed and the petitioner is permitted to carry out the amendment forthwith. He is directed to furnish duly amended copies. M.A.481/88 stands disposed of.

Mr. B.B. Oza states that the petitioner so far has not been relieved from his post even though orders have been passed on 26.3.1988. According to him, when the application is being admitted, the petitioner needs to be protected at least for a fortnight.

Application is admitted. The respondents are restrained from implementing the orders of transfer dt. 26.3.1988 (Annexure A-9) provided he is not transferred and not relieved of his present duties. Issue ad-interim orders accordingly. Issue urgent notices to the respondents why the ad interim order be not confirmed. Returnable on 23rd June, 1988. The case be posted for further direction on 23rd June, 1988.


(P M Joshi)
Judicial Member

OA/429/88

Coram : Hon'ble Mr. P. H. Trivedi : Vice Chairman

24-6-1988

Learned advocate Mr. B. B. Oza for the petitioner present. Mr. B. R. Kyada has filed a leave note. No reply on interim relief ordered on 9-6-1988 regarding continuance of interim relief. ~~has been filed~~ Mr. Kyada wants adjournment. Interim relief to continue until further orders. The case be posted for final hearing on 15 -7-1988.

(P. H. Trivedi)
Vice Chairman

Shah/-

O.A./429/88

with

M.A./570/88

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

20/01/1989

Neither applicant nor his advocate present.

Mr. B.R. Kyada learned advocate for the respondents present. The case is dismissed for default.

Phirji
(P H Trivedi)
Vice Chairman

*Mogera

M.A. St. No. 208/89

in
O.A./429/88

Coram :	Hon'ble Mr. J.N.Murthy	:	Judicial Member
	Hon'ble Mr. M.M.Singh	:	Administrative Member

30-8-1990

The petition is filed for reviewing the Review application which has already disposed of and there is no revival for the review application as it has already disposed of. Hence the case is dismissed.

M. M. Singh
(M.M.Singh)
Administrative Member

(J.N.Murthy)
Judicial Member

a.a.b.